

7. that the medical college will admit students only after the Medical Council of India has satisfied itself about the infrastructural and other facilities for starting MBBS and also after receiving a written permission from Central Government.
8. that the applicant has a feasible and time bound expansion programme to provide additional beds and infrastructural facilities, as prescribed by the Medical Council of India, by way of upgradation of the existing hospital or establishment of new hospital or both so as to collectively provide the following bed complement within a period of four years from the date of grant of permission to set up the proposed medical college:

Proposed Annual intake of under-graduate students	Minimum Annual increase in bed strength	Total bed complement at the end of 4 years
50	50	500
100	100	100

9. that the applicant has the necessary managerial and financial capabilities to establish and maintain the proposed medical college and its ancillary facilities including a teaching hospital, and
10. that the applicant provides two performance bank guarantees in favour of the Medical Council of India, one for a sum of Rs. 100 lakh (for 50 annual admissions), Rs. 150 lakhs (for 100 admissions), and Rs. 200 lakhs (for 150 annual admissions), for the establishment of the medical college and its infrastructural facilities and the second for a sum of Rs. 350 lakhs (for 500 beds), Rs. 550 lakhs (for 700 beds) and Rs. 750 lakhs (for 1000 beds) for the establishment of the teaching hospital and its infrastructural facilities, as per schedule.

Exception: The above condition shall not apply to applicants who are State Governments provided that they shall give an undertaking to provide funds in their Plan Budget regularly till facilities are fully provided as per the time bound programme indicated by them.

**Punctuality by Staff in Dr. R.M.L. Hospital,
New Delhi**

1447. SHRI PRAMOTHES MUKHERJEE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether punctuality by doctors and other para-medical staff is not observed in Dr. Ram Manohar Lohia Hospital, New Delhi resulting inconvenience to patients particularly in OPD;

(b) if so, whether any surprise visit has been paid by the officers of his ministry to ascertain the facts during the last six months;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) to (e) The doctors and other para-medical staff observe punctuality. The Medical Superintendent alongwith other officers take round daily at 9.00 A.M. to ensure punctuality.

[Translation]

Money Extorting Gangs

1448. SHRI RAJENDRA AGNIHOTRI:
SHRI PANKAJ CHOUDHRY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether several money extorting gangs are active in the country who allure people in the name of sending them on foreign trips;

(b) if so, whether the Government have arrested any person by unearthing these gangs;

(c) if so, the details thereof along with the illegal money seized from them; and

(d) the steps taken against such gangs to check such incidents in future?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (d) The Central Government is aware of gangs operating in various parts of the country, particularly in metropolitan cities, and engaged in extortion and other organised crimes. However, specific information relating to involvement of individual gangs in money extortion, persons arrested and illegal money seized from them is not maintained at the Central level.

'Public Order' and 'Police' are State subjects under the Constitution. Accordingly, the prevention of crime as well as the registration, investigation and detection of crime are primarily the responsibility of the State Governments. The Central Government, however, extends financial assistance to the State Governments for improving their policing infrastructure. The Central Government also shares intelligence with them and sends them advisories from time to time.

Links and Bases of Terrorists in Madhya Pradesh

1449. SHRI DADA BABURAO PARANJPE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the terrorists have their links and bases in Madhya Pradesh keeping in view the seizure of a stock of cartridge of AK-47 in Dewas;

(b) if so, the details thereof; and

(c) the steps being taken by the Union Government to check terrorist activities in the State?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) Information is being collected and will be laid on the Table of the House.

(c) 'Public Order' and 'Police' being State subjects, it is for concerned State Governments to devise various methods and take concrete steps in this regard. At the Central level, action is taken to facilitate coordination of the anti-terrorist operations of different States and to improve flow of information useful for control of their activities among the States. Further, help is being provided to the State Governments in terms of financial assistance for modernisation of police, supply of improved weapons, deployment of para-military forces etc. In certain special circumstances, financial assistance has also been given to some of the effected States over and above and the on-going allocation for modernisation of police and supply of weapons.

[English]

Funds for Primary Health Centres in Gujarat

1450. SHRI DILEEP SANGHANI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the funds allocated to Gujarat for opening of Primary Health Centres during each of the last three years;

(b) the number of health centres opened so far and the expenditure incurred thereon, year-wise; and

(c) the assistance proposed to be given to the State in the next year?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) Primary Health Centres are established and maintained by States out of funds provided under State Sector Minimum Needs Programme/Basic Minimum Services Programme. The funds provided to the State Government of Gujarat, under these programmes during 1995-96 and 1996-97 are as under:—

1995-96	—	2280 lakh
1996-97	—	1000 lakh
1997-98	—	12177 lakh

An additional Central Assistance of Rs. 7200 lakh was given to the State Government of Gujarat during 1997-98. The State would have provided the portion of it to Primary Health Care.

(b) There are 960 Primary Health Centres functioning in Gujarat as on 31.12.97. The Centre does not maintain the figures for expenditure incurred on establishment of Primary Health Centres as these are opened and operated with funding from the States' own budget.

(c) The Ninth Five Year Plan Outlays are yet to be finalised by Planning Commission.

Facilities of Burns Patients in Government Hospitals

1451. RAO INDERJIT SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government hospitals in the capital are ill equipped to handle burn patients;

(b) if so, the number of burns patients admitted in various hospitals in the capital during the last one year and provided adequate treatment;

(c) whether some hospitals have refused to admit burn patients;

(d) if so, the reasons therefor; and